

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 14th day of October, 2005

ORIGINAL APPLICATION NO. 474/2005

CORAM :

HON'BLE MR.M.L.CHAUHAN, MEMBER (J)

Satish Chand Narval,
Head Clerk,
Dvl.Security Commissioner Office,
Railway Protection Force,
North Western Railway,
Ajmer.

By Advocate : Shri N.K.Gautam

... Applicant

Versus

1. Union of India
Through General Manager,
North Western Railway,
Jaipur.
2. Chief Security Commissioner,
North Western Railway,
Jaipur.
3. Divisional Security Commissioner,
North Western Railway,
Ajmer.

By Advocate : - - -

... Respondents

ORDER (ORAL)

The applicant has filed this OA against the impugned order dated 11.10.2005 (Ann.A/1), whereby the applicant has been transferred from Ajmer to Jaipur on promotion as Office Superintendent.

2. Briefly stated, the facts of the case are that the applicant while working on the post

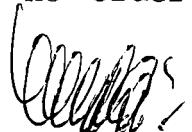
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of Head clerk alongwith two other persons was promoted on the post of Office Superintendent Grade-II vide impugned order dated 6.9.2005 (Ann.A/6) and on his promotion he was posted at Jaipur. The grievance of the applicant is that after giving promotion to him, he may be allowed to work on the post of Office Superintendent, where he is working on the lower post¹ i.e. at Ajmer. The applicant has also made a representation thereby ventilating his grievances, which was rejected vide impugned order dated 11.10.2005 (Ann.A/1).

3. I have heard the learned counsel for the applicant. I am of the view that there is no infirmity in the impugned order as the applicant cannot, as a matter of right, ask his posting at Ajmer. The learned counsel for the applicant argued that one Shri Ram Niwas, Superintendent Grade-II, who is working at Ajmer, is willing for his transfer to Jaipur and in that eventuality, the applicant can be accommodated at Ajmer. Who should be posted where is a matter which has to be considered by the administrative authorities and this Tribunal cannot give direction that a particular person should be posted at a particular place. However, in case the authorities consider it appropriate and if the representation is made by the applicant in that behalf, the respondents will be at liberty to consider the case of the applicant vis-à-vis Shri Ram Niwas for their posting at Ajmer and Jaipur and dismissal of this OA will not come in the way of the respondents to pass appropriate order.

(Signature)

4. With these observations, the OA is disposed of at admission stage with no order as to costs.



(M.L.Chauhan)

Member (J)